

The Minister of Home Affairs (Shri Nanda): Last evening, Sir, I spoke to the Governor. He telephoned me back after consulting the doctor, and the information that he gave to me was that the doctor does not entertain any anxiety about this matter.

Shri S. M. Banerjee (Kanpur): Can't he not be released. Sir, even on parole?

Mr. Speaker: That is a different matter, Shri Banerjee (*Interruption*). Let us proceed now.

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, विणयाधिकार के बाद आप को मेरी बात सुनना था । इस विषय पर वह नहीं है बल्कि एक दूसरी बात है. . . .

अध्यक्ष महोदय : जब मौका आयेगा तब मैं सुनूंगा ।

श्री मधु लिमये : श्रीर कौन मौका आयेगा ? अभी आपको सुनना चाहिए ।

अध्यक्ष महोदय : यह मौका नहीं है । मैंने मिनिस्टर साहब को बुलाया है ।

श्री मधु लिमये : आप सुन लेने के बाद फंसला कीजियेगा. . . .

अध्यक्ष महोदय : नहीं साहब इस तरीके से नहीं चलेगा ।

श्री मधु लिमये : अध्यक्ष महोदय, मैं. . .

अध्यक्ष महोदय : नहीं साहब, इस तरह से दरमियान में आप दखल न दें ।

श्री मधु लिमये : मैंने इस के बारे में आप के पास सूचना भेजी है । ध्यानाकर्षण का नोटिस है मुझे उस के बारे में कोई सूचना नहीं है कि उसका क्या बना ?

अध्यक्ष महोदय : मैं देखे लेता हूँ और मैं आपको इतिला दे दूंगा । अगर जरूरी हुआ तो आपको बुला लेता हूँ ।

12.37 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) S.O. 1258 dated the 24th April, 1965.
- (ii) S.O. 1656 dated the 29th May, 1965.
- (iii) The Mineral Concession (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 793 dated the 5th June, 1965.
- (iv) G.S.R. 794 dated the 5th June, 1965.
- (v) S.O. 1861 dated the 12th June, 1965.
- (vi) The Mineral Concession (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1011 dated the 24th July, 1965.

[Placed in Library, see No. LT-4643/65].

NOTIFICATIONS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951; AND

RUBBER (AMENDMENT) RULES, 1965

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—